

ORDER SHEET FOR MAGISTRATE'S RECORDS

District: Sonitpur

IN THE COURT OF : Sri. N. J. Haque, Chief Judicial Magistrate, Sonitpur

P.R Case No-78 of 2022 (Corresponding to Tezpur PS Case No-1838 of 2021)

Under Section-326/307/506 of IPC

State Versus Sri Amrit Chakladhar

Sl No	Date	ORDER	Signature
	21.01.2022	<p>Accused/UTP named, Sri Amrit Chakladhar is produced today through video conferencing.</p> <p>Copy is ready to furnish. Accordingly, the copy in view of Section-207 of CrPC furnished to the accused person through Superintendent of Central Jail, Sonitpur, Tezpur by way of sending a messenger from this court.</p> <p>The accused received the copy on acknowledgment inside the precinct of jail premises.</p> <p>The alleged offence of section-307 of Indian Penal Code is exclusively triable by Hon'ble Court of Sessions. As such, the case needs to be committed to the Hon'ble Court of Sessions, Sonitpur. Accordingly, the case is committed to Hon'ble Court of Sessions.</p> <p>Notify the Ld. Public Prosecutor accordingly.</p> <p>Further, accused/UTP named, Sri Amrit Chakladhar is languishing in judicial custody during the period of committal and Superintendent of Central Jail, Tezpur shall produce the accused before the Hon'ble Court of Sessions positively on 02.02.2022.</p> <p>The B.A. is hereby directed to transmit the entire case record along with case diary before the Hon'ble Court of Sessions.</p> <p>Inform the Learned Public Prosecutor accordingly.</p> <p>Fixed on 02.02.2022 for appearance before the Hon'ble Court of Sessions, Sonitpur.</p>	<p>Sri N.J. Haque C.J.M, Sonitpur Tezpur</p>

